

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2076  
ANSWERED ON:15.03.2002  
BENAMI TRANSACTIONS PROHIBITION ACT, 1988  
MOHAMMED SHAHABUDDIN

**Will the Minister of FINANCE be pleased to state:**

- (a) whether it is a fact that the Benami Transactions (Prohibition) Act, 1988 has not been implemented;
- (b) If so, the details thereof and the reasons therefor; and
- (c) the specific time fixed for its implementation?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN)

- (a) Yes, Sir.
- (b) The rules for implementation of the Benami Transaction (Prohibition) Act, 1988 could not be notified since its inception. The Ministry of Law pointed out serious legal infirmities in the enactment causing difficulties in the framing of the Rules.
- (c) As difficulties in implementation are of a legal and constitutional nature, no specific time frame can be fixed for its implementation.